

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

(18)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 24-02-2020

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : IBA/12/2020
NAME OF THE PETITIONER(S) : SHANMUGANATHAVEL
NAME OF THE RESPONDENT(S) : SELENE ESTATES LTD
UNDER SECTION : SEC 7 RULE 4 OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION FOR WHOM	

K. Krishnan, v P. Legal of the Respondent Company

R.S. Indira Financial creditors consent.

K. K. 24/2/2020

R.S. Indira
24/2/2020

(18)

IBA/12/2020

ORDER

Learned counsel for the Petitioner is present. On behalf of the Respondent Mr.K.Krishnan, Vice President, Legal of the Respondent Company appeared and represented that the Corporate Debtor is going to engage a counsel and file vakalath since the case is being transferred from New Delhi to this Bench. Taking into consideration of the same, the Corporate Debtor is given a last opportunity for filing vaklath as well as response on the next date of hearing failing which the right of opportunity to file reply will stand as closed. Post the matter for completion of pleadings and arguments on **17.03.2020**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)